

ANOTHER NOTICE UNDER SECTION 78B,
INDIAN RAILWAYS ACT, 1890, FOR SHORT DELIVERY

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Date

TO,

The General Manager,
..... Railways,

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Dear Sir,

Details of consignment short delivered consigned on
..... Railway at Rly. Station to
R.R. No. dated Consignor
Consignee Contents bags of
each bag containing Date of delivery at the destination
..... Condition in which consignment was delivered.

Quantity of shortage delivered

Short delivery certificate issued by

Vide certificate dated

Dear Sir,

I, the undersigned A, etc. hereby give you notice under section 78B of the Indian Railways Act, 1890 as amended by Act 39 of 1961 upon the Railway to pay to me a sum of Rs within days from the date of receipt of this notice as compensation assessed on account of short delivery in the above consignment. Please note that a suit will be filed against the Union of India, owning and administering the said railway for recovery of the said sum with interest and costs after service of notice under section 80, Code of Civil Procedure.

Yours faithfully,

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Date: